

**PUBLIC ANNOUNCEMENT**  
**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**  
**FOR THE ATTENTION OF THE CREDITORS OF VALUE SOLAR ENERGY PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<b>VALUE SOLAR ENERGY PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	29.04.2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-DELHI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<b>U74900DL2008PTC177409</b>
5.	Address of the registered office and principal office (if any) of corporate debtor	43B Okhla Industrial Estate, New Delhi-110020
6.	Insolvency commencement date in respect of corporate debtor	<b>03.01.2023 (Copy of order was downloaded from the NCLT website by the undersigned on 05.01.2023)</b>
7.	Estimated date of closure of insolvency resolution process	02.07.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shamsher Bahadur Singh, Registration No: IBBI/IPA-003/0341/2021-2022/13623
9.	Address and e-mail of the interim resolution professional, as registered with the Board	48, Sidhartha Apartment, Behind Inder Enclave Rohtak Road, Opposite Jwala Puri no. 5, New Delhi-110087  <b>Email:</b> shamsher_cs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Add:</b> D-54, First Floor, Defence Colony, New Delhi-110024 <b>Email:</b> cirp.valuesolarenergyp@gmail.com
11.	Last date for submission of claims	19.01.2023 (14 days from the date of order received by the Interim Resolution Professional)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	(a) Relevant form may be downloaded from the following web link <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-III has ordered the commencement of a corporate insolvency resolution process of the **VALUE SOLAR ENERGY PRIVATE LIMITED** on 03.01.2023 **(Copy of order was downloaded from the NCLT website by the undersigned on 05.01.2023)**.


The creditors of **VALUE SOLAR ENERGY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 17.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.- **NOT APPLICABLE**

**Submission of false or misleading proofs of claim shall attract penalties.**

**Shamsher Bahadur Singh**

  
**Interim Resolution Professional**  
**IBBI/IPA-003/0341/2021-2022/13623**



**Date: 06.01.2023**  
**Place: New Delhi**

कार्यालय, अतिरिक्त अधिकारी, निगम शाखा,
(अनुसंधान विभाग) बंगलौर नगरपालिका, बंगलौर,
कोड-560001, फोन- 22 6182 2222

विज्ञापन सूचना

- 1. कार्यालय अतिरिक्त अधिकारी...
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4. कार्यालय अतिरिक्त अधिकारी...
5. कार्यालय अतिरिक्त अधिकारी...

FORM A PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF VALUE SOLAR ENERGY PRIVATE LIMITED

FORM A PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF SATELLITE CABLES PRIVATE LIMITED

FORM A PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE CREDITORS OF SATELLITE CABLES PRIVATE LIMITED

Encore Asset Reconstruction Company Private Limited (Encore ARC)
5TH FLOOR, PLOT NO. 137, SECTOR 44, GURGAON - 122 002, HARYANA

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR ORBITAL INTELLIGENCE PRIVATE LIMITED OPERATING IN ORBITAL COMPONENTS LIMITED AT PLOT NO. 14/3, HINDU RAJ DIST. SOANET, HARYANA

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)
Regd. Office: 13-A, Chaitanya Garden, Ajmer Road - 302001 (CIN: E01331AU1996F01C01331)

AU SMALL FINANCE BANK LIMITED (A SCHEDULED COMMERCIAL BANK)
Regd. Office: 13-A, Chaitanya Garden, Ajmer Road - 302001 (CIN: E01331AU1996F01C01331)

STATE BANK OF INDIA, Stressed Assets Recovery Branch - II (51521)
3rd & 4th floor, State Bank House, 18A, Arun Smar Road, Karol Bagh, New Delhi-110 005, Tel: 911-26752143 Fax: 26752143 e-mail: sa-ii@sbicoin.in

NOTICE FOR SALE OF MOVABLE/IMMOVABLE PROPERTIES
NOTICE FOR E-AUCTION DATED 10.02.2023
SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Table with columns: Sr. No., Name of the Borrower(s) / Guarantor(s), Outstanding Debt for Recovery of which Properties are being sold, Description of Properties / Assets & Name of Title Hold Holder, Reserve Price (Rs.) below which amount shall be sold, Earnest Money (25% of the Reserve Price) Bid Increment Amount, Name of the Contact Person

HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LTD.
Northern Region, The Capital Court, Munirka, Outer Ring Road, Old Palms Marg, New Delhi - 67
Tel: 011-41111111, 011-41111112, 011-41111113, 011-41111114, 011-41111115, 011-41111116, 011-41111117, 011-41111118, 011-41111119, 011-41111120, 011-41111121, 011-41111122, 011-41111123, 011-41111124, 011-41111125, 011-41111126, 011-41111127, 011-41111128, 011-41111129, 011-41111130, 011-41111131, 011-41111132, 011-41111133, 011-41111134, 011-41111135, 011-41111136, 011-41111137, 011-41111138, 011-41111139, 011-41111140, 011-41111141, 011-41111142, 011-41111143, 011-41111144, 011-41111145, 011-41111146, 011-41111147, 011-41111148, 011-41111149, 011-41111150, 011-41111151, 011-41111152, 011-41111153, 011-41111154, 011-41111155, 011-41111156, 011-41111157, 011-41111158, 011-41111159, 011-41111160, 011-41111161, 011-41111162, 011-41111163, 011-41111164, 011-41111165, 011-41111166, 011-41111167, 011-41111168, 011-41111169, 011-41111170, 011-41111171, 011-41111172, 011-41111173, 011-41111174, 011-41111175, 011-41111176, 011-41111177, 011-41111178, 011-41111179, 011-41111180, 011-41111181, 011-41111182, 011-41111183, 011-41111184, 011-41111185, 011-41111186, 011-41111187, 011-41111188, 011-41111189, 011-41111190, 011-41111191, 011-41111192, 011-41111193, 011-41111194, 011-41111195, 011-41111196, 011-41111197, 011-41111198, 011-41111199, 011-41111200

TERMS AND CONDITIONS OF THE E-AUCTIONS UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Whereas the Authorized Officer of Housing Development Finance Corporation Limited, under Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) of the said Act, calling upon the following borrower(s) / Guarantor(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 80 days from the date of the said Notice, incidental expenses, costs, charges etc till the date of payment and / or realisation.

